CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 492/TT/2026

Subject	:	Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for truing up of the transmission tariff for the 2014-19 and 2019-24 tariff periods in accordance with the applicable Tariff Regulations from time to time.
Petitioner	:	Essar Power Transmission Company Limited (EPTCL now known as AMNS).
Respondents	:	Mahan Energen Limited (MEL) and 5 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, EPTCL. Ms. Anju Shree Nair, Advocate, EPTCL.

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed its compliance affidavit dated 6.11.2026, pursuant to the directions contained in the RoP dated 29.9.2026, furnishing the information / clarifications sought by the Commission. Further, no replies have been received from any of the Respondent(s) in the matter.

3. After hearing, the Commission directed as under:

a) The Respondent(s), as a last opportunity, to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;

b) The Petitioner is directed to furnish the following information, on an affidavit, within two weeks, with an advance copy to the Respondent(s):

i. Copies of all Income Tax Returns along with the corresponding Assessment Orders for the FY 2014-15 to 2023-24, in support of the tax rate claimed for the purpose of grossing up the RoE. The said documents shall be submitted in a ‘sealed cover’;

ii. The rate of interest claimed in Form-9C is not clear from the financial statements and the Master Debt Restructuring Agreement (MDRA) placed on record. From the documents available on record, it appears that the loan was availed prior to the execution of the Master Debt Restructuring Agreement dated 4.6.2020. Accordingly, the Petitioner shall furnish the supporting documents along with detailed calculations of the interest rate claimed for the FY 2014-19 and 2019-24, clearly specifying the applicable rate of interest for each period.

4. The Petition will be listed for further hearing on **17.12.2026.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)